

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4097
ANSWERED ON:20.04.2005
EMPLOYMENT ON COMPASSIONATE GROUND
Rajendran Shri P.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that compassionate appointments to the dependents of deceased and invalid Government servants under the scheme of Recruitment in relaxation of Normal Rules, restricted now to 5% of the total vacancies made by direct recruitment, are practically denied to all the applicants, especially in the Department of Posts on flimsy or non-existent grounds;
- (b) if so, whether the Government would consider removing all the curbs and provide employment to all deserving cases; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a), (b) & (c): As per the Government policy, compassionate appointments are to be made by the Administrative Departments in deserving cases subject to availability of vacancies in Group `C` and `D` category of posts within 5% of the direct recruitment vacancies to be filled in each year. Compassionate appointments in the Department of Posts are governed as per the extant norms and conditions laid down by the Government.